


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 902/94.

Dt. of Decision : 1-8-94.

Mr. J. Laxman

.. Applicant.

Vs

1. The Telecom District Engineer,
Adilabad, Adilabad District.
2. The Sub-Divisional Officer,
Telecom, Manchiryal,
Adilabad District.
3. The Jr. Engineer, Telecom,
Kalyanikhani, Adilabad District.
4. The Chief General Manager,
Telecommunications,
Doorsanchar Bhavan,
Nampally Station Road,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. Ch. Jagannatha Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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25th
Aug

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O.A.No. 902/94:

Dt. 1.8.1994

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The prayer of the applicant is for a direction to the respondents to re-engage him as a casual mazdoor and to consider his case for the grant of temporary status and subsequent regularisation in accordance with the existing instructions.

2. The applicant states that he was initially engaged as a casual mazdoor under Telecom District Engineer, Adilabad on 1.5.88. He worked till 31.12.89 with technical breaks. He was again engaged on 1.3.90 and he worked till 1.6.90. He was re-engaged for a third spell on 1.8.92 and he worked till 31.10.93. The claim of the applicant is that in view of the number of days of service rendered by him under the respondents he is entitled to the benefit of the judgement in OA.367/88 and batch cases decided on 27.3.91, the benefit of which was given to several employees vide the Chief General Manager, Telecommunications, Hyderabad letter dt. 31.10.91.

3. Heard learned counsel for both the parties. Learned counsel for the respondents submitted that the case of the applicant would be considered after due verification of the dates of service rendered by him with a view to give him the benefit of the judgement in OA.367/88 and batch cases.

4. In view of the above, the application is admitted and is disposed of with the following directions to the respondents:-

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(1) The respondents shall verify the dates of working of the applicant under them.

(2) The name of the applicant will be entered in the live casual register at a proper place keeping in view the number of days of service rendered by him.

(3) The applicant will be re-engaged as soon as there is work and in preference to outsiders and those who rendered lesser number of days of service.

5. The case of the applicant for grant of temporary status and his subsequent regularisation shall be considered in accordance with the extant scheme/instructions.

6. The O.A. is ordered accordingly without any order as to costs.

Amr. B. Gorthi
(A.B.GORTHI)
Member (Admn.)

A. V. Venkidasan
(A.V. VENKIDASAN)
Member (Judl.)

Dated: 1st August, 1994

(Dictated in Open Court)

sd

Amr. B. Gorthi
DEPUTY REGISTRAR(J)

To

1. The Telecom District Engineer, Adilabad, Adilabad District.
2. The Sub Divisional Officer, Telecom, Mancharial, Adilabad District.
3. The Junior Engineer, Telecom, Kalganikhani, Adilabad District.
4. The Chief General Manager, Telecommunications, Doosanchar Bhavan, Nampalli Station Road, Hyderabad.
5. One copy to Mr. Ch. Jagannatha Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

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3rd Flr
Amr. B. Gorthi

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Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 1.8.94 ✓

ORDER/JUDGMENT. ✓

M.C./R.P./C.P.NO. _____

in
D.A.NO. 902/94 ✓
T.A.NO. _____ (W.P.NO. _____)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions. ✓

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered. ✓

No order as to costs. ✓

